# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR BEFORE

#### HON'BLE SHRI JUSTICE ROHIT ARYA

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# HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 7<sup>th</sup> OF NOVEMBER, 2022

## WRIT PETITION No. 23315 of 2022

### **BETWEEN:-**

ABHISHEK SHARMA

### .....PETITIONER

(PETITIONER IN PERSON)

## AND

- 1. BAR COUNCIL OF INDIA, REPRESENTED BY ITS CHAIRMAN / SECRETARY, 21 ROUSE AVENUE INSTITUTIONAL AREA NEAR BAL BHAWAN, NEW DELHI 110002
- 2. UNION OF INDIA REPRESENTED BY DEPARTMENT OF LAW, PARLIAMENT BHAWAN, NEW DELHI

.....RESPONDENTS

(BY SHRI PRAVEEN NEWASKAR- DEPUTY SOLICITOR GENERAL FOR RESPONDENT NO.2)

This petition coming on for hearing this day, JUSTICE ROHIT

ARYA passed the following:

#### <u>ORDER</u>

A law student is before this Court taking exception to the Circular dated 11.09.2014 issued by the Bar Council of India addressed to the Registrar of all the Universities imparting legal education, Principals of all Law Colleges and the Secretaries of all the State Bar Councils. Under the said circular, it has been informed that students can only take internship during the vacation (academic session is not on), therefore, Universities/Colleges have been directed that henceforth they should send their students for internship to the law firms, Senior Advocates only when there is a vacation of Universities/Colleges.

Upon perusal of the aforesaid circular, we find that the submission advanced is misplaced and misdirected. Even if the said circular is tested on the anvil of Article 14 of the Constitution of India then also it is found to be in conformity thereof.

If law students are required to undergo internship when the academic session is not on, no exception thereto can be taken. Instead, it is in aid of the law students who will not have to sacrifice their academic sessions, for the purposes of completion of the internship.

Consequently, Writ Petition is devoid of substance which stands accordingly dismissed.

(ROHIT ARYA) JUDGE (MILIND RAMESH PHADKE) JUDGE